

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

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OA./TA/MP. No. 396/96199

V. N. Sharma Versus V. O. P. & Ors.

Date of Order

Orders

23-7-96

Mr. Shiv Kumar, counsel for the applicant

Heard.

Issue notices of admission to the respondents for filing their reply within 4 weeks.

May be listed for admission on 27-8-96

Notices on respondents Nos. 2 & 3 may be given to the learned counsel for the applicant for service casti.

(RATTAN PRKASH)
Judicial Member

(O. P. SHARMA)
Administrative Member

Vide No. 277/20

Dated 23-7-96
2077 Regd
23-7-96

27-8-96

Mr. Shiv Kumar, Counsel for the applicant
Mr. Manish Bhandari, Counsel for respondents

The learned counsel for the applicant seeks permission to withdraw the OA with liberty to file a fresh OA. Permission granted. The OA is dismissed as withdrawn.

(RATTAN PRKASH)
Judicial Member

(O. P. SHARMA)
Administrative Member

All receipts served & Makalotnama filed on 5.8.96
23/8

Reply not filed.
23/8

Receival copy

30/8
for S. Kumar

Copy of order issued to Sh. M. Bhandari
17th July 96

Ch 9/9/96

Central Administrative Tribunal
Jaipur Bench, JAIPUR
Certified That No Further Action is Required To Be Taken & The Case is Fit For Consignment To Record.

Sealing Asstt. Record Section Officer
Keeper (Judicial)

159/96